

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

**Excise Misc. Application (COD) No. 75959 of 2017
AND
Excise Appeal No. 76697 of 2017**

(Arising out of Order-in-Original No.116/COMMR/DGP/BNK/15-16 Dated 10/03/2016
passed by Commissioner of Central Excise, Service Tax & Customs, Durgapur.)

M/s Concast Bengal Industries Ltd.
(Mouza Mosliya, Junbedia, Bankura)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur
(Satyajit Roy Sarani, City Centre,
Durgapur-713216)

Respondent

WITH

**Excise Misc. Application (COD) No. 75960 of 2017
AND
Excise Appeal Nos. 76698 of 2017**

(Arising out of Order-in-Original No.116/COMMR/DGP/BNK/15-16 Dated 10/03/2016
passed by Commissioner of Central Excise, Service Tax & Customs, Durgapur.)

Sri Sanjay Banthia
Authorised Signatory of M/s. Concast Bengal Industries Ltd.
(Mouza Mosliya, Junbedia, Bankura)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Durgapur
(Satyajit Roy Sarani, City Centre,
Durgapur-713216)

Respondent

AND

**Excise Misc. Application (COD) No. 75961 of 2017
AND
Excise Appeal No. 76699 of 2017**

(Arising out of Order-in-Original No.116/COMMR/DGP/BNK/15-16 Dated 10/03/2016
passed by Commissioner of Central Excise, Service Tax & Customs, Durgapur.)

Sri Sanjay Sureka
Director of M/s. Concast Bengal Industries Ltd.
(Mouza Mosliya, Junbedia, Bankura)

Appellant

Excise Appeal Nos. 76697-76699 of 2017*VERSUS***Commissioner of Central Excise & Service Tax, Durgapur**

(Satyajit Roy Sarani, City Centre,
Durgapur-713216)

Respondent**APPEARANCE:**

Shri H. K. Pandey, Advocate for the Appellant

Shri T. Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

MISCELLANEOUS ORDER NO. 75184-75186/2021

FINAL ORDER NO. 75525-75527/2021

ORDER

1. The present Miscellaneous Applications have been filed by the appellant/applicants, seeking condonation of delay in filing the appeals before the Tribunal.
2. In view of the reasons as explained in the Miscellaneous Applications, the delay in filing of the appeals before the Tribunal, is condoned. The Miscellaneous Applications (CODs) are allowed.
3. The Revenue has forwarded a copy of Form No.SVLDRS-4, which is a discharge Certificate issued by the Members of the Designated Committee for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeals of the appellant/applicants are dismissed as withdrawn.

(Dictated and pronounced in open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(Raju)
Member (Technical)

Pooja